

maunds from a garden situated at a distance of 3 furlongs north of Sahawar town. This garden is owned by Raffan Miyan and Mushir Miyan of Sahawar town. At present this garden is under the possession of Sarvashri Masso Mashooq Ali S/o Mosam Ali, Mohammad Sharif S/o Abdul Wahid, and Chhammi S/o Willayat Khan, all residents of Sahawar. Accused, Mohammad Sharif and Chhammi, who were found present in the garden, were arrested and released on bail later on. A case under section 50 of the State Excise Act has been registered against the above three accused persons at Police Station Sahawar and it is pending investigation.

Publications Brought out by Tripura Administration

2346. Shri Dasartha Deb: Will the Minister of Home Affairs be pleased to state:

(a) the number of publications brought out by the Tripura Administration from 1959 to 1962 (upto 30th March) on the working of the various Departments in the execution of the Five Year Plan; and

(b) whether such pamphlets are being distributed among the Members of Parliament and the Members of Tripura Territorial Council?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) 12.

(b) Yes.

Unauthorised Colonies in Delhi

2347. Shri Shiv Charan Gupta: Will the Minister of Home Affairs be pleased to state:

(a) how many residential plots have been earmarked for community facilities in the sanctioned layout plans of unauthorized colonies in Delhi;

(b) how many residential plots were left out of the layout plans of these colonies;

(c) how many residential plots are covered by the unauthorized colonies not sanctioned so far; and

(d) the steps proposed to be taken by Government to provide these plot holders with alternative developed plots?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a), (b) and (c). The information is being collected and will be placed on the Table of the House.

(d) The Standing Committee of the Municipal Corporation of Delhi, while approving the lay-out plans of various colonies, has resolved that the owners of the buildings and plot holders, whose properties are acquired be provided with developed plots in the nearby developed areas for housing purposes either by the Delhi Administration or by the Municipal Corporation of Delhi provided the person concerned does not own a residential plot of land or house in Delhi in his own name or in the name of his wife/husband or other dependent relations, including unmarried children.

Gale Havoc in Tripura

2348. Shri Dasartha Deb: Will the Minister of Home Affairs be pleased to state:

(a) the magnitude of losses of the people and the Government due to recent gale in the month of April, 1962 throughout Khowaj sub-division, including Khowai town;

(b) whether any relief or aid has been given by Government to gale-affected people; and

(c) if so, the nature of relief?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) 1560 private houses and 20 Government buildings and bridges were damaged as a result of a storm of minor intensity which passed through Khowai sub-division in April, 1962. The financial estimate of the loss is Rs. 92,645.